

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2074(KB)2019
IA(I.B.C)/1804(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH NOVEMBER, 2023, 10:30 A.M

IN THE MATTER OF	SANJEEV KR. MISHRA VS ABHIJEET HAZARIBAGH TOLL ROAD LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. D.N. Sharma, Adv.] For the Petitioner
Mr. D. Chakraborty, Adv.
Mr. K. Sarat, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/1804(KB)2023:**
 - a. This is an application for extension of time period of Liquidation process by a period of one year.
 - b. Ld. Counsel for the Applicant states that the applicant is to issue Revised E-Auction notice for the land as per IBBI (Liquidation Process), Regulations, 2016.
 - c. It is further stated that the Applicant has to sign a settlement agreement with NHAI and the Applicant is to distribute the amount in accordance with the provisions contained in the IBC Code and Rules.
 - d. In view of the facts stated in the application and being satisfied with submissions, we allow an extension of 6 (six) months time period from today.
 - e. With the above directions, this application being **IA(I.B.C)/1804(KB)2023 is allowed and accordingly disposed of.**
3. Post the main CP for further progress on **17.11.2023.**

**Arvind Devanathan
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**